

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

46/241-242/ND/2018

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2018

NAME OF THE COMPANY: Sh. Prushottam Kumar Sharma & Ors. Vs. Delta Wallace Technologies Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|----------------------------|---|-----------------------|------------------|
| | For the Petitioner: | Mr. Vipul Ganda, Mr. Raghav Kakka & Ms. Aastha Trivedi, Advocates | | |
| | For the Respondent: | None | | |

ORDER

Notice to the Respondent returnable on 1st March, 2018.

Ld. Counsel for the Respondent prays for grant of urgent ad interim relief. In view of the submissions made, it is directed that the Respondents are restrained from the changing of the shareholding pattern or transferring alienating or encumbering the fixed assets of the company. The respondents are also restrained from raising any new loan for or in the name of the company.

-S-d-11
(Deepa Krishan)
Member (T)

-S-d-11
(Ina Malhotra)
Member (J)